

Act, 1986 read with rule 4 of Spices Board Rules 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(vi) Tea Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(vii) Tobacco Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

12.23 hrs.

[DR. THAMBI DURAI *in the Chair*]

MR. CHAIRMAN: Motion Moved:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. CHAIRMAN: Prof. Ranga, do you want to say anything. This is a formal motion.

PROF. N.G. RANGA (Guntur): Sir, it is not so. Just because it has been treated as a formal matter it does not mean that we give up our right to say whatever we wish to advance in regard to this particular Motion. So far as this Tobacco Board is concerned, it has been brought into existence in order to protect the Tobacco growers. But then so many things have had to be done for their protection. I wish to mention only one thing just at present. I think my hon. friend is in charge of the STC—the State Trading Corporation also. It is also expected to come into the market in order to ensure that reasonable prices come to be paid to the tobacco growers in the open market. I have already written to the hon. Minister giving some

[Prof. N.G. Ranga]

details as to how today the tobacco merchants, international as well as national have been trying to depress the prices of tobacco and how they have succeed so far in exploiting our tobacco growers. I would like my hon. friend to pay some special attention and see that the State Trading Corporation which is brought into existence specifically in order to protect our growers of different crops and more specially the tobacco growers also from being exploited by the local merchants as well as foreigners and exporters. I hope, my hon. friend will take quick action, soon enough, to protect our growers who are placing their tobacco in the open market and who are not able to get proper prices fixed or offered thereof.

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): We are aware of the problem which the hon. Member mentioned. We will do what we can in the next few days.

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted

MATTERS UNDER RULES 377

12.26 hrs.

[*Translation*]

- (I) **Need to implement the recommendation of Chattopadhyaya Committee regarding pay-scales of teachers**

SHRI HARISH RAWAT (Almora): It is the duty of the Government and the society

to provide adequate facilities to the teachers, who shoulder the responsibility of nation-building. From the very beginning, the teachers have been a neglected lot in our country. Some improvement has been made in their pay-scales, but it is not satisfactory. In many states, including Uttar Pradesh, a clear discrimination has been done with the teachers in regard to their pay-scales in comparison to the other State Government employees. Different categories of teachers from primary to high secondary level have expressed their dissatisfaction over this discrimination from time to time.

There is only one way to bring this situation to an end and it is to implement the recommendations of Chattopadhyaya Committee, which was set up by the Central Government a long time back.

I would request the Government to direct the State Governments to immediately implement the recommendations of Chattopadhyaya Committee in regard to the pay-scales of different categories of teachers and, if necessary, the Centre should bear the additional expenditure of the States as a result of the implementation of the recommendations of the committee.

[*English*]

- (II) **Need to make optimum utilisation of natural resources of North Eastern Region**

SHRI SONTOSH MOHAN DEV (Tripura West): North Eastern Region, in spite of having very rich deposits of gas etc., has not received adequate attention by the Government for harnessing these deposits in an optimum way. Even the power situation could be improved in this region and elsewhere in the country. If we utilise all the resources of this region, including those found in the State of Tripura, No doubt much has been done, still the gas potentialities have to be further